

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **29<sup>th</sup> Day of August**, 2018)

**Hon'ble Mr. Gokul Chandra Pati, Member (Administrative)**  
**Hon'ble Mr. Rakesh Sagar Jain, Member (Judicial)**

**Original Application No.330/1000/2014**  
(U/S 19, Administrative Tribunal Act, 1985)

Ms. Sunita Kashyap

..... **Applicant**

**By Advocate:** **None**

Versus

1. Union of India & ors. .... **Respondents**

**By Advocate:** **Shri Neeraj Singh proxy to Shri N.P. Singh**

**O R D E R**

**Delivered by Hon'ble Mr. Gokul Chandra Pati, Member (A)**

List revised. None present for the applicant. Shri Neeraj Singh proxy to Shri N.P. Singh, Advocate is present for the respondents.

2. From the perusal of the records, it is evident that on the last occasion i.e. on 07.11.2017 none was present on behalf of the applicant. It appears that applicant is not interested to pursue the case. Accordingly, the Original Application is dismissed in default and for non prosecution.

**(Rakesh Sagar Jain)**  
Member (J)

**(Gokul Chandra Pati)**  
Member (A)

Sushil